

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No. L-1/44/2010/CERC & No. L-1/148/2014/CERC

Dated: 27.5.2015

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2015

and

Draft Central Electricity Regulatory Commission (Power System Development Fund) (First Amendment) Regulations, 2015

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has proposed amendments to the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2010 and the Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014. The draft amendments and the explanatory memorandum are annexed to this notice and can also be downloaded from the Commission`s website www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections on the draft regulations which may be sent to the undersigned latest by 12.6.2015.

3. The comments/suggestions/objections received in the Commission`s office after the stipulated date shall not be considered while finalising these regulations.

Sd/-
(Shubha Sarma)
Secretary